

15.26 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78."

The motion was adopted.

SHRI H. M. PATEL: I introduce† the Bill.

I beg to move‡:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill be provide for the withdrawal of certain sums from and out of Consolidated Fund of India for the services of a part of the financial year 1977-78, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clauses 2 to 4, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 4, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

15.30 hrs.

SUPPLEMENTARY DEMANDS** FOR GRANTS (GENERAL). 1976-77.

MR. CHAIRMAN: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977 in respect of the following demands entered in the second column thereof—

Demands Nos. 2 to 4, 6, 7, 9, 10, 12 to 14, 19 to 21, 23, 24, 26, 27, 29, 30, 32, 34, 36, 38 to 41, 43 to 52, 54 to 62, 64 to 68, 71, 72, 76, 77, 79 to 81, 83, 88, 90, 92 to 94 and 96 to 99."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 30-3-77.

†Introduced/Moved with the recommendation of the Vice President acting as President.

**Moved with the recommendation of the Vice-President acting as President.